

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 714/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for two assets under “System associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region” in Northern Region.

**Date of Hearing** : 8.6.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others

**Parties present** : Shri Mohit Mudgal, Advocate, BYPL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets for “System associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region” in Northern Region:

**Asset-I:** Combined Elements of (a) 30% FSC on 400 kV Bareilly-Mandola CKT-1 & CKT-2 at Bareilly, (b) 45% FSC on 400 kV D/C Unnao-Bareilly CKT-1 & CKT-2 at Unnao and (c) 30% FSC on 400 kV Gorakhpur-Lucknow CKT-1 at Lucknow.

**Asset-II:** 30% FSC on 400 kV Gorakhpur-Lucknow CKT-2 at Lucknow



- b. Asset-I and Asset-II were put under commercial operation on 1.4.2010 and 1.7.2010 respectively. Combined COD of the assets has been worked out as 1.7.2010.
  - c. Transmission tariff for 2009-14 period was trued-up and transmission tariff for 2014-19 tariff period was determined vide order dated 14.3.2016 in Petition No. 13/TT/2015.
  - d. Capital cost as admitted vide order dated 14.3.2016 in Petition No. 13/TT/2015 is being claimed in the instant petition.
  - e. Details of ACE during 2014-19 tariff period have been submitted in the petition.
  - f. There is no projected ACE for the assets in 2019-24 tariff period.
  - g. No reply from respondents or Technical Validation letter has been received.
  - h. Liability flow statement, additional justification for ACE, copy of Investment Approval and revised Form-3 were submitted vide affidavit dated 31.5.2021.
3. Learned counsel for BYPL prayed for grant of time to file reply in the instant petition.
4. The Commission allowed the request of learned counsel for BYPL to submit its reply by 24.6.2021 and the Petitioner to file rejoinder, if any, by 1.7.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.
5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

